

[Shri B. B. Ramaiah]

You have to take into consideration three factors in respect of FCI. There is lot of inefficiency. The depots are being started very late after the middlemen have already procured the foodgrains. Further they are not purchasing from the farmers direct on the plea that there is high moisture content or on some other pretext.

The purpose for which it has been started is not really served unless they avoid this procedure and try to purchase the foodstuffs directly from the producer.

The losses are increasing every year. During 1971-72, the losses were Rs. 19.71 crores and in 1986-87, these have gone up to Rs. 151.61 crores. Instead of purchasing directly from the producer, they purchase from the brokers and pay a commission.

Finally, they should improve the storage facilities and reduce the corruption in the department and at the same time, improve the efficiency.

MR. DEPUTY SPEAKER : Now we take up Private Members' Business Bill for introduction. Shri Basavaraju.

15 32 hrs.

**MARRIAGES (CURTAILMENT OF  
EXPENDITURE) BILL\***

[English]

SHRI G.S. BASAVARAJU (Tumkur) : I beg to move for leave to introduce a Bill to provide for performance of marriages before religious priests and to curtail wasteful expenditure on marriages.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for performance of marriages before religious priests and to curtail wasteful expenditure on marriages."

*The motion was adopted.*

SHRI G.S. BASAVARAJU : I introduce the Bill.

**HIGH COURT OF ANDHRA  
PRADESH (ESTABLISHMENT  
OF A PERMANENT BENCH  
AT GUNTUR) BILL\***

[English]

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Andhra Pradesh at Guntur.

MR. DEPUY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Andhra Pradesh at Guntur."

*The motion was adopted.*

SHRI V. SOBHANADREESWARA RAO : I introduce the Bill.

15.33 hrs.

**ALIGARH MUSLIM UNIVERSITY  
(AMENDMENT) BILL\***

(Amendment of Section 8 etc.)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj) : I beg to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Aligarh Muslim University Act, 1920."

*The motion was adopted.*

SHRI SYED SHAHABUDDIN : I introduce the Bill.

MR. DEPUTY SPEAKER : Now we come to Bills for consideration and passing. We take up further consideration of the motion moved by Shri Ram Nagin Mishra on the 6th May, 1988. Shri Vir Sen may speak.